

SHRI T.G. VENKATRAMAN : Therefore, it was not implemented. ...(*Interruptions*)

[*Translation*]

MR. SPEAKER : You always try to disturb.

[*English*]

SHRI T.G. VENKATRAMAN : Running commentary will not help you. You are a senior Member. You must understand that. (*Interruptions*) That was not put into effect. (*Interruptions*) Mr. Speaker, Sir, I have been writing to that effect. You know that I assumed charge only three months back. Previously there was a chequered career with regard to the implementation. But later at a point of time when the Speaker has raised this and said that it is an important issue and that it must be answered and there must be an half-an-hour discussion, by which time, I got a note from the Cabinet that I should give a report. Then, I have incorporated all the things that has happened and also the urgency and the need for this Fund. Because of half-an-hour discussion in Rajya Sabha as also here, I am waiting and I am going to send your impressions and expressions with regard to this Fund. If that Fund is given, yearly we will have Rs. 2000 crore, thereby I will be able to satisfy, at least, some States, if not all the States. For doing that, you must all help me to see that it is implemented. That is already there. But that is not being implemented for which I cannot be held responsible. I am pleading. On your behalf, I am sending a note to the Cabinet in this connection to the effect that it is very necessary. The funds that are provided in the Budget are very meagre. Therefore, this Central Road Fund should be given to us. I will also impress upon the Government that cess should be given. I also understand your feelings. I am also pleading for more funds. ...(*Interruptions*)

[*Translation*]

PROF. RASA SINGH RAWAT : We are requesting him to reply the questions we have put ...(*Interruptions*)

[*English*]

SHRI T.G. VENKATRAMAN : What is this ? I am telling the House that the Resolution is there and the implementation is there. (*Interruptions*). On your behalf, I am impressing upon the Government that five per cent cess will be of great help to relieve the financial crunch for road development.

MR. SPEAKER : Thank you very much.

[*Translation*]

SHRI NITISH BHARADWAJ (Jamshedpur) :

[*English*]

I just want to ask one line question.

[*Translation*]

I want to say only one thing. We have discussed here the length of highways. This is important. The question is

of providing infrastructural facility, it has been given somewhere and not given elsewhere. For example, many things have been said about Bihar ...(*Interruptions*)

[*English*]

MR. SPEAKER : You cannot reopen it.

[*Translation*]

SHRI NITISH BHARADWAJ : Sir, let me complete ...(*Interruptions*)

SHRIMATI SUSHMA SWARAJ : Mr. Speaker, Sir, let the Bill be passed. ... had promised to do it at 6.30 p.m.

MR. SPEAKER : I have come exact at 6.30.

SHRIMATI SUSHMA SWARAJ : It is now quarter to Seven. ...(*Interruptions*)

SHRIMATI MEERA KUMAR (Karol Bagh—Delhi) : It has already been delayed. Let there be no further delay.

[*English*]

MR. SPEAKER : Please sit down.

(*Interruptions*)

[*Translation*]

MR. SPEAKER : All want to speak.

SHRIMATI SUMITRA MAHAJAN : It is a fraud on women.

[*English*]

18.40 hrs.

ANNOUNCEMENT RE : MEMBERS OF THE PANEL OF CHAIRMEN

MR. SPEAKER : I have to make a very small announcement. I have to inform the House that under Rule 9 of the Rules of Procedure and Conduct of Business in Lok Sabha I have nominated the following members as Members of Panel of Chairmen, (1) Shri Basudeb Acharia, (2) Shri Chitta Basu, (3) Shri P.C. Chacko, (4) Shri Nitish Kumar, (5) Shrimati Geeta Mukherjee, (6) Shri P.M. Sayeed, (7) Col. Rao Ram Singh, and (8) Prof. Rita Verma, for remaining part of the House.

18.41 hrs.

[*English*]

CONSTITUTION (EIGHTY-FIRST AMENDMENT) BILL—contd.

(Insertion of new articles 330A and 332A)

MR. SPEAKER : Now, what do we do with this Bill ?

SHRIMATI MEERA KUMAR (Karol Bagh—Delhi) : Without any delay voting must be done ?